

### STATEMENT

The requisite information is given below :

(Rs. in crores)

Company	Total capital investment made in Coal India Limited (CIL) & Singareni Collieries Company Limited (SCCL) as on 31.3.1996.	Total capital investment approved for CIL and SCCL during the Eighth Five Year Plan period.
CIL	19400.47	8747.58
SCCL	3257.95	2300.47
Total	22658.42	11048.47

The total capital investment made in the coal sector at the time of nationalisation of the coal industry was Rs. 282.82 crores as on 31.3.1973. This includes Rs. 30.77 crores of capital investment made in Singareni Collieries Company Limited. The remaining amount of Rs. 252.05 crores was the total amount of compensation paid by the Government of India to the private owners of the coal mines which were taken over at the time of nationalisation when Bharat Coking Coal Limited and National Coal Development Corporation were in existence. CIL was set up in September, 1975.

#### Rate of Interest Offered by Financial Companies

\*440. SHRI UDAYSINGRAO GAIKWAD :  
SHRI B. DHARMA BIKSHAM :

Will the Minister of FINANCE be pleased to state :

(a) whether attention of the Government has been drawn to certain advertisements issued by Private Financial Institutions in Madras and Delhi offering 30% and 24% interest on fixed deposit schemes floated by them;

(b) if so, the details thereof.

(c) whether the rate of interest offered by such companies has been approved by any Government agency;

(d) if so, the details thereof and if not, the action proposed to be taken to save small investors from such exploiting offers of interests; and

(e) whether the Government propose to keep people informed through media as and when such exploiting deposits schemes are advertised?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (d). Reserve Bank of India have reported that some cases relate to unincorporated bodies and, as such, fall outside the purview of Reserve

Bank of India (RBI)'s regulations relating to the rate of interest on deposits and the amount of deposits that may be received. Under the provisions of Chapter III C of the Reserve Bank of India Act, 1934 such unincorporated bodies are prohibited from accepting deposits from the number of depositors, more than that specified under Section 45S of the RBI Act. In respect of incorporated bodies (NBFCs), as per RBI directions, registered NBFCs not complying with the credit rating and prudential norm requirements and other NBFCs not registered with RBI are not authorised to accept deposits (a) at a rate exceeding 15 per cent per annum, (b) for a maturity period of less than 12 months and more than five years. RBI has reported that one company M/s. Hoffland Finance Ltd had issued advertisement for investments in the news papers. On inquiry, the company has clarified on 26.11.1996 that it is not taking deposits out is arranging and mobilising funds for other corporates and firms and thereby earning brokerage.

(c) RBI issued advertisements and press communique in November, 1995 in respect of unidentified unincorporated bodies located in Chennai (Madras) cautioning members of the public that they should verify the credentials before depositing money with any such unincorporated body and satisfy themselves that deposits are being accepted in accordance with the provisions of Chapter III C of the RBI Act. Members of the public were also cautioned in the advertisements that if any such body fails to repay the deposit, they can have recourse only against such bodies under the existing provisions of law. The Government of Tamil Nadu was also requested to initiate immediate action against defaulting companies.

#### Central Dues Towards Assam

4212. DR. JAYANTA RONGPI : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have received any memorandum from the State Government of Assam requesting for a moratorium on deduction of dues to the Union Government;

(b) if so, the details of the points raised in the memorandum; and

(c) the reaction of the Government in regard thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The Chief Minister Assam submitted a memorandum in July, 1996 to Prime Minister on various problems being faced by the State Government of Assam. Among other things, the Chief Minister, Assam also requested for the grant of moratorium in favour of the State Government for three years commencing from the financial year 1996-97 on the repayment of the Central loans involving principal and interest dues